

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO.22/81 SCHEDULED TO BE HELD ON 14.01.2014 BUT ACTUALLY
HELD ON 28.01.2014.

The Meeting No. 22/81 of Norms Committee-II for the year 2013-14 was held on 28.01.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar, Deputy I.A. | MOS |
| 3. | Shri K.K. Fanda, AD | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:25.02.2014
	Decision :NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

2	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:25.02.2014
	Decision :NC observed that comments of C&PC is still awaited despite reminders, hence decided to send a D.O. letter to JS, C&PC. The case stands deferred and to be re-listed on 25.02.2014.			

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3	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:25.02.2014
	Decision :NC observed that comments of MOD is still awaited despite reminders, hence decided to send D.O. letter to MOD. The case stands deferred and to be re-listed on 25.02.2014.			

4	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:25.02.2014
	Decision :NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

5	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days The case stands deferred and to be re-listed on 25.02.2014.			

6	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days. The case stands deferred and to be re-listed on 25.02.2014.			

7	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/07 dated 28.01.2014 as under:- Quantities of import items at Sl. No. 1 & 10 may be allowed as 13520 Kgs. & 3380 Kgs. respectively as 1.04 Kgs./Kg. content in the export products as claimed by the firm.			

	2. Import items at Sl. No. 2,3, 5,6, 8,9, 11,12, 14, 15, 18 & 19 may be allowed as 1.03 Kgs./Kg. content in the export products as claimed by the firm.
	3. Import items at Sl. No. 4,7, 13, 16 & 17 may be allowed as 1.04Kgs./Kg. content in the export products as claimed by the firm.
RA may take suitable consequential action accordingly.	

8	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

9	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:25.02.2014
	Decision : After deliberation the committee decided to ask the firm (i) as to why they want to import whole drained batteries scrap “Rains” instead of battery plates which will be uses as raw material (ii) ITC(HS) code do not match (iii) what is the use of PVC box cover and separators in manufacture of export product sought to be imported duty free under AA. The case stands deferred and to be re-listed on 25.02.2014.			

10	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:25.02.2014
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 25.02.2014.			

11	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

12	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 12.12.2012	Defer Date:25.02.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/12 dated 28/01/2014 as under:

1. Size/Specification of the export product
2. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product.
3. Net weight per KM of export product.
4. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

The case stands deferred and to be re-listed on 25.02.2014.

13	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days . The case stands deferred and to be re-listed on 25.02.2014.			

14	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is being forwarded to MOS. The case stands deferred and to be re-listed on 25.02.2014.			

15	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

16	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

17	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA with copy to firm for forwarding the copy of the application of the firm . The case stands deferred and to be listed on 25.02.2014.			

18	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Vadodara for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

19	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA for forwarding the copy of the application of the firm . The case stands deferred and to be listed on 14.01.2014.			
20	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DHI is still awaited, hence decided to send D.O. letter to DHI. The case stands deferred and to be re-listed on 25.02.2014.			

21	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

22	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

23	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 25.02.2014.			

24	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:25.02.2014
	Decision :NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 25.02.2014.			

25	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:25.02.2014
	Decision :NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 25.02.2014.			

26	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/5 dated 02.01.2014 as under:- “The norms of above AA is ratified on net-to-net basis as per condition General Condition 4 for engineering products.” RA may take necessary action accordingly.			

27	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Closed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	

Decision :NC decided to close the case as RA has informed that the above AA has been issued on repeat basis as per norm ratified in case no. 96 of Meeting No. 43/81 dated 10.01.2012.

28	Case No.: 44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: closed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	
	Decision : NC decided to close the case as RA has informed that the above AA has been issued on repeat basis as per norm ratified in case no. 96 of Meeting No. 43/81 dated 10.01.2012.			

29	Case No.: 8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 25.02.2014.			

30	Case No.: 31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

31	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

32	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 25.02.2014.			

33	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days. The case stands deferred and to be re-listed on 25.02.2014.			

34	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:25.02.2014
	Decision :The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Vadodara for forwarding the copy of the application of the firm within 15 days or to confirm whether AA issued on repeat basis . The case stands deferred and to be listed on 25.02.2014.			

35	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 25.02.2014.			

36	Case No.:11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days . The case stands deferred and to be re-listed on 25.02.2014.			

37	Case No.:12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 25.02.2014.			

38	Case No.:5/10/81-ALC2/2013	Party Name:KALPANAINTERNATIONAL	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Defferedand Re-indexed
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 25.02.2014.			

39

Case No.: 1/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved	
HQ File :01/81/050/00143/AM14/	RLA File :04/24/040/00054/AM14/	Lic.No/Date:0410147290 19.06.2013		
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/7 dated 02.01.2014 as under:-				
Sl. No.	Export Product	Net Wt./piece of EP	Import items	Quantity allowed/ piece of EP
1 &2	Rotor Pole A/B 82x137x682 1050 KVA	28.8 Kg	Import item from 1 to 14.	These items are components and allowed on net-to-net basis as per condition of GN-4.
3.	Winding 127.5x387x871 1050 KVA	241.10 KG.	15. Samica film. 16. Damisol 17. Damicat 18. Sheet for Stator Stamped. 19. Rectangular copper conductor.	0.101 kg with 10% wastage. 3.194 kg with 10% wastage. 0.104 kg with 10% wastage. Net-to-Net basis being component. 80 kg with 1% wastage.
4 &5	Rotor Pole A/B 82x137x590 1024 KVA	25 Kg.	Sl. No. 20 to 33.	These items are components and

				allowed on net-to-net basis as per condition of GN-4.
6.	Winding- 127x387x779 1024 KVA	204.8 kg	34. Samica film. 35. Damisol 36. Damicat 37. Sheet for Stator Stamped. 38. Rectangular copper conductor.	0.079 kg with 10% wastage. 2.99 kg with 10% wastage. 0.095 kg with 10% wastage. Net-to-Net basis being component. 65.65 kg with 1% wastage.
RA may take suitable consequential action accordingly.				

40	Case No.:2/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00144/AM14/	RLA File :04/24/040/00055/AM14/	Lic.No/Date:0410147291 19.06.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/6 dated 02.01.2014 as under:-				
Sl. No.	Export Product	Net Wt./piece of EP	Import items	Quantity allowed/ piece of EP
1 &2	Rotor Pole A/B LD 10, 360 KN	36.4 Kg	Import item from 1 to 12.	These items are components and allowed on net-to-net basis as per condition of GN-4.
3.	Winding complete LD 10, 360 KN	209 KG.	13. Samica film. 14. Damisol	0.135 kg with 10% wastage.

			17. Damisol	3.3 kg with 10% wastage.
			15. Damicat	0.125 kg with 10% wastage.
			16. Sheet for Stator Stamped.	Net-to-Net basis being component.
			17. Rectangular copper conductor.	70.7 kg with 1% wastage.
4 & 5	Rotor Pole A/B LD 9,320 KN	33 Kg.	Sl. No. 18 to 29.	These items are components and allowed on net-to-net basis as per condition of GN-4.
6.	Winding complete LD 9, 320 KN	189 kg	30. Samica film. 31. Damisol 32. Damicat 33. Sheet for Stator Stamped. 34. Rectangular copper conductor.	0.134 kg with 10% wastage. 2.97 kg with 10% wastage. 0.124 kg with 10% wastage. Net-to-Net basis being component. 61.6 kg with 1% wastage.
RA may take suitable consequential action accordingly.				

41	Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM14/	RTI A File :31/83/040/00048/AM14/	File No/Date:3110050115	Defer

HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00070/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:25.02.2014
Decision : NC requested member of MOS to furnish comments at the earliest. The case stands deferred and to be re-listed on 25.02.2014.			

42	Case No.:10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Pune for forwarding the copy of the application of the firm within 15 days or to confirm whether AA issued on repeat basis . The case stands deferred and to be listed on 25.02.2014.			

43	Case No.:1/19/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00315/AM14/	RLA File :04/24/040/00090/AM14/	Lic.No/Date:0410148072 18.07.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/43 dated 28.01.2014 as under:- 1. Quantity of import item at Sl. No. 1 is allowed as applied for i.e. 11797.72 Kgs. after taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.			

44	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

45	Case No.:76/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00291/AM14/	RLA File :03/95/040/00379/AM14/	Lic.No/Date:0310745261 14.08.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/45 dated 28.01.2014 as under:- 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 142.8 MT, 76.48 MT & 143.799 MT respectively.			

2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as applied for i.e. 77178.945 Kg. taking clue from Engineering Table 5.
3. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 3.
4. Quantity of import item at S.No.3 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 3.
5. Quantity of import item at S.No.4 i.e.PVCResin may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 3.
6. Quantity of import item at S.No.5 i.e. PVC Plasticizer may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 3.
7. Quantity of import item at S.No.6 i.e. Copper tape may be allowed as 1.01kgs/kg content in the Export products at Sl. No. 1 & 3.
8. Quantity of import item at S.No.7 i.e. HDPE Compound may be allowed as 1.05kgs/kg content in the Export product at Sl. No. 2.
9. Quantity of import item at S.No.8 i.e. Water Swellable tape may be allowed as 1.01 Sq. Mtrs./Sq. Mtrs. content in the Export product at Sl. No. 2.
10. Quantity of import item at S.No.9 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 & 3.

RA may take suitable consequential action accordingly.

46	Case No.:65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:25.02.2014
	Decision :NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

47	Case No.:77/15/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date:0310745599 16.08.2013	Defer Date:25.02.2014
	Decision :NC observed that comments of DHI is still awaited, hence decided to send D.O. letter to DHI. The case stands deferred and to be re-listed on 25.02.2014.			

48	Case No.:6/16/81-ALC2/2013	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00303/AM14/	RLA File :34/24/040/00106/AM14/	Lic.No/Date:3410037685 20.08.2013	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(121)/11-ME dated 07.01.2014 as under:-			

	The import is allowed as 1.02 MT of copper content in blister copper/MT of export product. RA may take suitable consequential action accordingly.		
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49	Case No.: 47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	Defer Date:25.02.2014
	Decision :NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/279 dated 21.11.2013 as under: 1. Information as per Sl. No. 4,5& 11 of SDL. 2. Brief technical write up and end use of import item no. 20,21,23& 24 in the manufacture of export product. The case stands deferred and to be re-listed on 25.02.2014.			

50	Case No.: 68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/280 dated 21.11.2013 as under: 1. Information as per Sl. No. 4,5& 11 of SDL. 2. Brief technical write up and end use of import item no. 15 to 17 in the manufacture of export product. The case stands deferred and to be re-listed on 25.02.2014.			

51	Case No.: 71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	Defer Date:25.02.2014
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 25.02.2014.			

52	Case No.: 72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:25.02.2014
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 25.02.2014.			

53	Case No.:75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:25.02.2014
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 25.02.2014.			

54	Case No.:78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/54 dated 28.01.2014 as under: 1. Net weight per KM of each Cable 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 25.02.2014.			

55	Case No.:1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Vadodara with a copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

56	Case No.:7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/56 dated 28.01.2014 as under: 1. Details of manufacturing operations on import item. 2. Difference in export and import items. The case stands deferred and to be re-listed on 25.02.2014.			

57	Case No.:13/19/81-ALC2/2013	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00327/AM14/	RLA File :03/94/040/00419/AM14/	Lic.No/Date:0310747553 29.08.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(124)/13-ME dated 21.1.2014 as under:- Taking clue from SION C-1575 and C-1627, where metallic scrap for manufacturing ingots is allowed with 6% wastage, the import is allowed with 6% wastage, as applied for. RA may take suitable consequential action accordingly.			

58	Case No.:8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Mumbai for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

59	Case No.:10/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00324/AM14/	RLA File :03/94/040/00380/AM14/	Lic.No/Date:0310748190 04.09.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/16/2014-TSW/59 dated 28/01/2014 as under:- 1. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as applied for i.e. 211140Kgs. taking clue from Engineering Table5. 2. Quantity of import item at Sl. No 2 viz. PVC Resin may be allowed as 1.025kgs/kg content in the export product as claimed by the firm. 3. Quantity of import item at Sl. No.3 viz. Plasticiser(DOP) may be allowed as 1.025 kgs/kg content in the export product as claimed by the firm. 4. Import item at Sl. No. 4 viz. Wooden Drums may be allowed as per packing policy. RA may take suitable consequential action accordingly.			

Case No.:39/19/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
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60	HQ File :01/81/050/00353/AM14/	RLA File :07/24/040/00165/AM14/	Lic.No/Date:0710098031 04.09.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(118)/2013-ME dated 23/12/2013 as under:-			
	The import is allowed with 2% wastage. RA may take suitable consequential action accordingly.			

61	Case No.:11/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM14/	RLA File :03/94/040/00444/AM14/	Lic.No/Date:0310748585 05.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/61 dated 28/01/2014 as under:			
	1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form			
	The case stands deferred and to be listed on 25.02.2014.			

62	Case No.:47/19/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00361/AM14/	RLA File :13/24/040/00020/AM14/	Lic.No/Date:1310044299 11.09.2013	Defer Date:25.02.2014
	Decision : NC observed that case is under examination at MSME.The case stands deferred and to be listed on 25.02.2014.			

63	Case No.:8/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved
	HQ File :01/81/050/00305/AM14/	RLA File :34/24/040/00121/AM14/	Lic.No/Date:3410037877 12.09.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/16/2014-TSW/63 dated 28/01/2014 as under:-			
	1. Quantities of export products at Sl. No. 1, 2, 3 & 4 may also be specified as 86894 Meters, 16596 Meters, 3900 Meters &600 Meters respectively in addition to their weights.			

2. Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under:

(i) Quantity of import item at Sl. No. 1 may be allowed as under:

14.3 mm Thk: 24067.5 MT

17.5 mm Thk: 5596.8 MT

20.6 mm Thk: 1778.1 MT

Total Quantity of import item may be allowed as applied for i.e. 31442.41 MT inclusive of 5 % wastage.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 127579.26Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 66465.51Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 57905Kgs inclusive of 5 % wastage.

(v) Quantities of import items at Sl. No. 5 , 6, 7 & 8 viz. Polyethylene may be allowed as 446246Kgs., 98643 Kgs., 23181 Kgs. & 6385 Kgs. respectively inclusive of 5 % wastage.

(vi) Quantity of import item at Sl. No. 9 viz. Internal Epoxy Lining may be allowed as 390269 Litres inclusive of 5 % wastage.

(vii) Quantities of import items at Sl.No. 10 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

64	Case No.:16/19/81-ALC2/2013	Party Name:KYOWA NATESAN SYNCHRO TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM14/	RLA File :04/24/040/00110/AM14/	Lic.No/Date:0410149896 13.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(125)/13-ME dated 22.01.2014 as under: 1. Difference between Export and import against export item for all products mentioned at srl. 1,2 and 3 of Export/Import. 2. Weight, size and specification of all Export and Import products. 3. Process of manufacturing. 4. Wastage justification for semi-finished brass ring. The case stands deferred and to be listed on 25.02.2014.			

65	Case No.:17/19/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM14/	RLA File :31/82/040/00116/AM14/	Lic.No/Date:3110060278 13.09.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 25.02.2014.			

Case No.:9/19/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
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66	HQ File :01/81/050/00323/AM14/	RLA File :03/94/040/00758/AM13/	Lic.No/Date:0310749939 17.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/4 dated 02.01.2014 as under: 1. Information as per Sl. No. 4,5& 11 of SDL. 2. Brief technical write up and end use of import item no. 16 in the manufacture of export product. 3. Justification for the quantity of import item no. 5,6,7, 15 &16. The case stands deferred and to be re-listed on 25.02.2014.			

67	Case No.:12/19/81-ALC2/2013	Party Name:CONROS STEELS PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00326/AM14/	RLA File :03/94/040/00529/AM14/	Lic.No/Date:0310749952 17.09.2013	Defer Date:25.02.2014
67	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/67 dated 28.01.2014 as under: 1. Manufacturing process in detail showing the specific use of import items. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format 3. Coating thickness in ERW Steel Pipes/Tubes. 4. Detailed calculations for the quantities of import item at Sl. No. 1 supported by OD, WT & length of pipes /tubes. 5. Detailed calculations for the quantities of import item at Sl. No. 2, 3, 4 & 5 supported by coating area & coating thickness and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 25.02.2014.			

68	Case No.:18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:25.02.2014
68	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Pune with copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

69	Case No.:45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:25.02.2014
69	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-			

TSW/69 dated 28.01.2014 as under:

1. Detailed calculations/basis for the quantities of import items at Sl. No. 7 & 13 to 15.
2. Basis for the quantities of consumables at Sl. No. 8 to 12

The case stands deferred and to be listed on 25.02.2014.

70	Case No.: 7/19/81-ALC2/2013	Party Name:STAR EXPORTS	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved
	HQ File :01/81/050/00321/AM14/	RLA File :03/95/040/00505/AM14/	Lic.No/Date:0310750749 23.09.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(116)/13-ME dated 19.12.2013 as under:- Taking clue from SION C-1572 and C-1627, the import is allowed with 1.02Kg/Kg content in export product. RA may take suitable consequential action accordingly.			

71	Case No.: 6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/71 dated 28.01.2014 as under: 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be listed on 25.02.2014.			

72	Case No.: 38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/72 dated 28.01.2014 as under: 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format.			

2. Detailed calculations for the quantities of coating materials, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture.

The case stands deferred and to be listed on 25.02.2014.

73	Case No.: 40/19/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00354/AM14/	RLA File :08/24/040/00273/AM14/	Lic.No/Date:0810125072 25.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 7/323/2013-TSW dated 06.01.2014 as under: - To indicate import content in export product. - Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by Central Excise and Chartered Accountant. The case stands deferred and to be listed on 25.02.2014.			

74	Case No.: 41/19/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM14/	RLA File :07/24/040/00161/AM14/	Lic.No/Date:0710098547 25.09.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 25.02.2014.			

75	Case No.: 42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to CLA, New Delhi with copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

76	Case No.: 22/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM14/	RLA File :03/94/040/00520/AM14/	Lic.No/Date:0310751569 27.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-			

TSW//6 dated 28.01.2014 as under:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be listed on 25.02.2014.

77	Case No.: 23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(80)/2013/TSW(B)/3 dated 02.01.2014 as under: 1. The firm may be advised to furnish information as per Sl. No. 11 of SDL. The case stands deferred and to be listed on 25.02.2014.			

78	Case No.: 26/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM14/	RLA File :03/94/040/00530/AM14/	Lic.No/Date:0310751570 27.09.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/78 dated 28.01.2014 as under: 1. Voltage rating of export products at Sl. No. 10 to 15. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be listed on 25.02.2014.			

79	Case No.: 14/19/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00328/AM14/	RLA File :31/83/040/00121/AM14/	Lic.No/Date:3110060534 01.10.2013	Defer Date:25.02.2014
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be listed on 25.02.2014			

80	Case No.:15/19/81-ALC2/2013	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00329/AM14/	RLA File :31/83/040/00110/AM14/	Lic.No/Date:3110060532 01.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/80 dated 28/01/2014 as under:- 1. Import items from Sl. Nos. 1 to 20 shall be of same grade as contained in the export product. 2. Quantities of import items from Sl. No. 1 to 20 may be allowed as 9360 Kgs.,46800 Kgs., 9360 Kgs., 9360 Kgs., 14040 Kgs., 18720 Kgs., 93600 Kgs., 18720 Kgs., 18720 Kgs., 9360 Kgs., 187200 Kgs., 9360 Kgs., 187200 Kgs., 140400 Kgs., 187200 Kgs. & 280800 Kgs. 280800 Kgs., 280800 Kgs., 9360 Kgs. & 9360 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 21 & 22 put together may be allowed as applied for i.e. within 1.8 % of FOB value of exports. RA may take suitable consequential action accordingly.			

81	Case No.:2/19/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	Defer Date:25.02.2014
	Decision : NC observed that comments of DHI is still awaited, hence decided to send D.O. letter to DHI. The case stands deferred and to be re-listed on 25.02.2014.			

82	Case No.:3/19/81-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00317/AM14/	RLA File :04/24/040/00140/AM14/	Lic.No/Date:0410150483 03.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/82 dated 28/01/2014 as under:- 1. Net weight of 271324Kgs. may be specified with the quantity of export product. 2. Word “Alloy” may be deleted form the description of import item. 3. Words “WT: 0.4 mm” may be suffixed with the description of import item. 4. Quantity of import item at Sl. No. 1 may be allowed as 276750Kgs. as 1.02Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

83	Case No.:35/19/81-ALC2/2013	Party Name:MCT CARDS & TECHNOLOGY PVT.LTD,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00349/AM14/	RLA File :07/24/040/00154/AM14/	Lic.No/Date:0710098756 03.10.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm to the DL dated 17.01.2014 of Department of C&PC (PC Division) is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

84	Case No.:10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Bangalore with copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

85	Case No.:20/19/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Approved
	HQ File :01/81/050/00334/AM14/	RLA File :03/94/040/00590/AM14/	Lic.No/Date:0310752475 07.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/85 dated 28/01/2014 as under:- 1. “Copper Wire Rod” and “ Copper Scrap” may be deleted from the import item at Sl. No. 1. 2. Quantity of import item, namely, Copper Cathode may be allowed as applied for i.e. 10200 Kgs. inclusive of 2 % wastage. RA may take suitable consequential action accordingly.			
86	Case No.:21/19/81-ALC2/2013	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM14/	RLA File :03/95/040/00552/AM14/	Lic.No/Date:0310752657 08.10.2013	Defer Date:25.02.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 25.02.2014.			

	Case No.:24/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM14/	RLA File :03/94/040/00557/AM14/	Lic.No/Date:0310752767	Defer Date:25.02.2014

		08.10.2013	
87	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/87 dated 28.01.2014 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 25.02.2014.		

88	Case No.: 11/16/81-ALC2/2013 HQ File :01/81/050/00308/AM14/	Party Name:SHIVALIK BIMETAL CONTROLS LTD. RLA File :05/24/040/00241/AM14/	Meet No/Date:22/81-ALC2/2013 14.01.2014 Lic.No/Date:0510368096 10.10.2013	Status: Deffered and Re-indexed Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to CLA, New Delhi with copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

89	Case No.: 37/19/81-ALC2/2013 HQ File :01/81/050/00351/AM14/	Party Name:SOURIAU INDIA PRIVATE LIMITED RLA File :10/24/040/00039/AM14/	Meet No/Date:22/81-ALC2/2013 14.01.2014 Lic.No/Date:1010055060 10.10.2013	Status: Deffered and Re-indexed Defer Date:25.02.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 25.02.2014.			

90	Case No.: 32/19/81-ALC2/2013 HQ File :01/81/050/00346/AM14/	Party Name:KIRPEKAR ENGG. PVT.LTD., RLA File :31/83/040/00122/AM14/	Meet No/Date:22/81-ALC2/2013 14.01.2014 Lic.No/Date:3110060657 11.10.2013	Status: Approved
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(\$3)/2013/TSW(B)/326 dated 31.12.2013 as under:- The norms of above AA is ratified as per existing provision of General Notes 4 for engineering products. RA may take suitable consequential action accordingly.			

91	Case No.: 44/19/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved
	HQ File :01/81/050/00358/AM14/	RLA File :05/24/040/00229/AM14/	Lic.No/Date:0510368229 11.10.2013	Defer Date:25.02.2014
	Decision : NC decidedratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/91 dated 28.01.2014 as under: 1. Words “containing 121.74 MT of Cold Rolled Stainless Steel Circles (201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the descriptions of import item and its quantity may be allowed as 133.914 MT as 1.10 Kgs. /Kg. content in the export product. RA may take suitable consequential action accordingly.			

92	Case No.: 28/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/92 dated 28.01.2014 as under: 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 25.02.2014.			

93	Case No.: 43/19/81-ALC2/2013	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved
	HQ File :01/81/050/00357/AM14/	RLA File :05/23/040/00288/AM14/	Lic.No/Date:0510368309 14.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(117) 2008-ME dated 19.12.2013 as under:- The above advance authorisation is ratified on repeat basis as in earlier authorisations bearing No. 0510295203 dated 30.06.2011 and 0510251399 dated 26.10.2009, with 20% wastage.			

RA may take suitable consequential action accordingly.

94	Case No.: 33/19/81-ALC2/2013	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00347/AM14/	RLA File :31/83/040/00135/AM14/	Lic.No/Date:3110060718 15.10.2013	Defer Date:25.02.2014
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information: 1. Information as per Sl. No. 4 & 5 of SDL for each export product. The case stands deferred and to be re-listed on 25.02.2014.			

95	Case No.: 46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/95 dated 28.01.2014 as under: 1. Quantity of “Bends” in export product at Sl. No. 1 in Nos. & weight. 2. Quantity of export product at Sl. No. 2 i.e. whether 43376.3 Meters or 9622.98 Meters. 3. OD, WT & coating/lining thickness in export products. 4. Detailed calculations for the quantities of import item at Sl. No. 7 to 23 supported by coating/lining areas& thickness thereof in export products with wastages claimed at each stage of manufacture The case stands deferred and to be re-listed on 25.02.2014.			

96	Case No.: 30/19/81-ALC2/2013	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00344/AM14/	RLA File :31/83/040/00130/AM14/	Lic.No/Date:3110060740 18.10.2013	Defer Date:25.02.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/96 dated 28.01.2014 as under: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, Export Product wise. 2. Raw material blank size. The case stands deferred and to be re-listed on 25.02.2014.			

	Case No.: 48/19/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00362/AM14/	RLA File :13/24/040/00031/AM14/	Lic.No/Date:1310044817	Defer

97

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/97 dated 28.01.2014 as under:

1. Voltage rating of cables.
 2. Net weight per KM of each Cable.
 3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
 4. Wastage claimed on each import items, if any.
 5. Total requirement of each raw material, export product wise, in a tabular form
- The case stands deferred and to be re-listed on 25.02.2014.

98

Case No.:19/19/81-ALC2/2013

Party Name:H. K. IMPEX PVT. LTD.

Meet No/Date:22/81-ALC2/2013
14.01.2014

Status:Approved

HQ File :01/81/050/00333/AM14/

RLA File :03/94/040/00301/AM14/

Lic.No/Date:0310754836
22.10.2013

Defer
Date:25.02.2014

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/16/2014-TSW/98 dated 28.01.2014 as under:-

1. Words “containing 272727Kgs. of Cold Rolled Stainless Steel Circles Grade 201” may be suffixed with the description of export product at Sl. No. 1.
2. Words “containing 181818 Kgs. of Cold Rolled Stainless Steel Circles Grade 410” may be suffixed with the description of export product at Sl. No. 2.
3. Words “of relevant thickness” may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 300000Kgs. & 200000 Kgs. respectively as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

99

Case No.:29/19/81-ALC2/2013

Party Name:STRIX WIRELESS SYSTEM PVT LTD

Meet No/Date:22/81-ALC2/2013
14.01.2014

Status: Withdrawn

HQ File :01/81/050/00343/AM14/

RLA File :03/95/040/00577/AM14/

Lic.No/Date:0310754818
22.10.2013

Decision :NC decided to withdraw the case from agenda as the case was already approved in NC meeting No. 19/81 dated 18.12.2013.

100

Case No.:25/19/81-ALC2/2013

Party Name:STRIX WIRELESS SYSTEM PVT LTD

Meet No/Date:22/81-ALC2/2013
14.01.2014

Status: Withdrawn

HQ File :01/81/050/00339/AM14/

RLA File :03/95/040/00576/AM14/

Lic.No/Date:0310754971
23.10.2013

Decision :NC decided to withdraw the case from agenda as the case was already approved in NC meeting No. 19/81 dated 18.12.2013.

101	Case No.:27/19/81-ALC2/2013	Party Name:STRIX WIRELESS SYSTEM PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Withdrawn
	HQ File :01/81/050/00341/AM14/	RLA File :03/95/040/00578/AM14/	Lic.No/Date:0310754968 23.10.2013	
	Decision : NC decided to withdraw the case from agenda as the case was already approved in NC meeting No. 19/81 dated 18.12.2013.			

102	Case No.:31/19/81-ALC2/2013	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Approved
	HQ File :01/81/050/00345/AM14/	RLA File :31/83/040/00140/AM14/	Lic.No/Date:3110060887 25.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/16/2014-TSW/102 dated 28.01.2014 as under:- Quantity of import item may be allowed as applied for i.e. 505 MT inclusive of 1 % wastage. RA may take suitable consequential action accordingly.			

103	Case No.:4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Bangalore with a copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

104	Case No.:5/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00319/AM14/	RLA File :34/24/040/00203/AM14/	Lic.No/Date:3410038457 15.11.2013	Defer Date:25.02.2014
	Decision : The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Vadodara with a copy to firm for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be listed on 25.02.2014.			

	Case No.:1/22/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00381/AM14/	RLA File :31/82/040/00175/AM14/	Lic.No/Date:3110061144	Defer Date:

105			22.11.2013	25.02.2014
	Decision : NC decided to send a letter to RA with copy to firm to forward hard copy of application. The case stands deferred and to be listed on 25.02.2014.			

106	Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date: 25.02.2014
	Decision : NC decided to send a letter to RA with copy to firm to forward hard copy of application. The case stands deferred and to be listed on 25.02.2014.			

107	Case No.:3/22/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:closed
	HQ File :01/81/050/00383/AM14/	RLA File :05/23/040/00411/AM14/	Lic.No/Date:0510375810 09.01.2014	
	Decision : NC observed that CLA, New Delhi has issued the above advance authorisation on repeat basis as the decision taken in Meeting No. 5/81 dated 06.06.2013. Hence Committee decided to close the case.			

108	Case No.:4/22/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:closed
	HQ File :01/81/050/00384/AM14/	RLA File :05/23/040/00412/AM14/	Lic.No/Date:0510375818 09.01.2014	
	Decision : NC observed that CLA, New Delhi has issued the above advance authorisation on repeat basis as the decision taken in Meeting No. 5/81 dated 06.06.2013. Hence Committee decided to close the case.			

109	Case No.:5/22/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:closed
	HQ File :01/81/050/00385/AM14/	RLA File :08/24/040/00443/AM14/	Lic.No/Date:0810127883 09.01.2014	
	Decision : NC observed that RA has issued the above AA on repeat basis as the decision taken in Meeting No. 51/81 dated 06.03.2012. Hence Committee decided to close the case.			

110	Case No.:6/22/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:22/81-ALC2/2013 14.01.2014	Status:closed
	HQ File :01/81/050/00386/AM14/	RLA File :08/24/040/00444/AM14/	Lic.No/Date:0810127912 09.01.2014	

Decision :: NC observed that RA has issued the above AA on repeat basis as the decision taken in Meeting No. 51/81 dated 06.03.2012. Hence Committee decided to close the case.

Offline Agenda M. No. 22/81 dated 14.01.2014

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Sl. No. 249

Case No. AR- 2	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 22/81	F. No. 01/81/171/060/AM13 /DES-II
Dated:- 14.01.2014	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification of IO Norms in respect of AA No. 03105917496 dated 09.09.2010.

Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 250

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 22/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 14.01.2014	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision: NC decided to send a letter to firm to furnish the requisite information asked by MSME vide U.O. No. 30(141)/11-ME dated 20.11.2013. If they are not able to clarify, they can avail Personal Hearing (PH) to explain the case with supporting documents and ppt. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 251

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 22/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 14.01.2014	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC observed that comments of DHI is still awaited, hence decided to send D.O. letter to DHI. The case stands deferred and to be re-listed on 25.02.2014.

SL. No. 252

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 22/81	F. No. 01/87/050/00634/AM07/DES-II 01/87/050/01346/AM06/DES-II 01/87/050/00355/AM06/DES-II
Dated:- 14.01.2014	Advance Licence No. 3110026900 dated 16.10.2006 3110023827 dated 08.02.2006 3110020969 dated 28.06.2005

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/02-A/R dated 28.01.2014 as under:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 3, 11 & 11(a) of Standard Deficiency Format, for each component to be manufactured from copper strips.

The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 252

Sl. No. 253

Case No. AR-98	M/s Dynatch Furnaces Pvt. Ltd.
Meeting No. 22/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 14.01.2014	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC observed that comments of DHI is still awaited, hence decided to send D.O. letter to DHI. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 254

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
Meeting No. 22/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 14.01.2014	Advance Licence No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/16/2014-TSW/24-A/R dated 28.01.2014 as under:

1. Documentary evidence that cables exported by the firm under this Advance Authorisation were of Copper Conductor.
2. Net weight of each cable.
3. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 255

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 22/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 14.01.2014	Advance Licence No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision: NC observed that comments of DIPP is still awaited, hence decided to request DIPP to provide comments. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 256

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 22/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 14.01.2014	Advance Licence No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision: NC observed that comments of DIPP is still awaited, hence decided to request DIPP to provide comments. The case stands deferred and to be re-listed on 25.02.2014.

SL. No. 257

Case No. AR-28	M/s Manaksia Ltd.
Meeting No. 22/81	F. No. 01/81/050/00190/AM13/DES-II
Dated:- 14.01.2014	Advance Licence No. 0210178981 dated 26.06.2012
	RLA F. No. 02/24/040/00017/AM13

Decision: Representative of DIPP has informed that representation of the firm has not yet been received. Application of the firm was handed over to representative of DIPP. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 258

Case No. AR-29	M/s Man Industries Pvt. Ltd.
Meeting No. 22/81	F. No. 01/81/050/00018/AM11/DES-II F. No. 01/81/050/00017/AM11/DES-II F. No. 01/81/050/00020/AM11/DES-II
Dated:- 14.01.2014	Advance Licence No. 0310571555 dated 27.04.2010 Advance Licence No. 0310571458 dated 27.04.2010

Advance Licence No. 0310571777 dated 28.04.2010

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Decision: NC observed that firm has requested to ratify the norms as applied by them as norms has been fixed by NC after expiry of 4 months. The committee observed that deficiency letter was issued to firm within 4 months of issue of authorisation and firm has taken more than 6 months to furnish requisite information. Hence NC decided to reject the request of firm to ratify the norms as applied for.

Sl. No. 259

CASE NO. AR-06	M/s Bon Lon Steel (P) Ltd., Delhi
Meeting No. 22/81	F. No. 01/81/50/163/AM-13/DES-II
Dated: 14.01.2014	Ratification IO Norms in respect of Advance License No. 0510321901 dated 10.04.2012 issued in favour of M/s. Bon Lon Steel (P) Ltd., Delhi.
Subject:-	

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Decision: As the case is already listed in M.No. 21/81, it has been withdrawn from agenda.

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Part-C Deferred

SL. No. 51

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 22/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 14.01.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC decided to defer the case for next NC to be held on 25.02.2014.

Sl. No. 52

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 22/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 14.01.2014	Request for fixation of SION of 1005 EOU unit.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(114)/13-ME dated 12.12.2013 as under:

1. Size Specification dimensional drawing and weight of each typed fitting.
2. Size specification and weight of RM used for a particular typed fitting.
3. Process of manufacturing each export product, showing stepwise wastage involved.
4. Minimum no. of export products having maximum export potential for fixation of norms.
5. Details of earlier wastage norms fixed, if any.
6. Information desired about weight etc. be provided in a single sheet in tabulated form.
7. Difference between products having same nomenclature.

In addition to these, MSME also stated that the product mentioned at sl. No. 05 i.e. for Sealing Collar different size (26 sizes) seems to be made of plastic and C&PC may be approached for fixation of norms. Hence NC decided to send a copy of application to C&PC to offer their comment in respect of S No. 5. The case stands deferred and to be re-listed on 25.02.2014.

Sl. No. 53 **(PH Case)**

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 22/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 14.01.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC decided to send a letter to firm to appear before NC for personal hearing to explain their case on 25.02.2014.
